

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00377/2019 in & OA/310/00927/2019

Dated Tuesday the 20th day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

K.Rajarajacholan,
No. 61, 4th Cross Street,
Karaikal 609602.
Puducherry (UT).

....Applicant

By Advocate M/s. P. Chandrasekaran

Vs

1. Union of India rep by the
Secretary, Department of Personnel and Training,
New Delhi.
2. The Secretary,
Department of Revenue,
Government of India, New Delhi.
3. The Chairman,
Central Board of Indirect Taxes and Customs,
New Delhi.
4. The Chief Commissioner of Customs (Prev),
No. 1, Williams Road,
Cantonment, Tiruchirapalli 620001.
5. The Principal Commissioner of Customs (Prev),
No. 1, Williams Road,
Cantonment, Tiruchirapalli 620001.
6. The Joint Commissioner of Customs (Prev),
Office of the Commissioner of Customs (Prev),
No. 1, Williams Road,
Cantonment, Tiruchirapalli 620001.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. MA for condonation of delay in filing the OA is allowed. Delay condoned.

2. The applicant has filed this OA seeking the following reliefs :

"1. To call for the entire records of the sixth respondent pertaining to the letter which is sent in C. No. II/03/05/2015-CF dated 09.08.2016 and set aside the same and consequently,

2. To direct the respondents 1 to 5 to refix the applicant's pay/pension with grade pay of Rs. 6600 under PB3 with effect from 06.08.2007 as second financial upgradation under ACP Scheme and with grade pay of Rs. 7600 under PB3 as third financial upgradation under MACP scheme with effect from 06.08.2013 and the differential pay and allowance to be paid to the applicant and thus render justice."

3. When the matter came up for hearing, learned counsel for the applicant submits that the applicant had submitted a representation dt. 12.04.2019 which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 6th respondent is directed to consider the representation of the applicant within a time limit to be stipulated by this Tribunal.

4. **Keeping in view the limited relief sought and without going into the merits of the case, we deem it appropriate to direct the 6th respondent to consider the representation of the applicant dt. 12.04.2019 (Annexure A15)**

in the light of the relevant rules and regulations and pass a reasoned and speaking order within a period of six months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

20.08.2019

SKSI